

regarding the on-going illegal construction in village Masjid Moth (Uday Park) However, a complaint was received about unauthorised constructions in two properties in this village. After investigation 11 officials were charge-sheeted and were shifted from their present positions. Action against unauthorised construction is taken by M.C.D. under the DMC Act.

Wastage of Oil Products

3848. SHRI RAJKESHAR SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have conducted any study to find out the extent to which oil products are being wasted in the country;

(b) if so, the outcome thereof;

(c) whether any strategy to harness the petroleum resources to the optimum and to give a thrust to the entire field of oil conservation has been or is being worked out; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R. BAALU) :

(a) and (b). Yes, Sir. An inter-ministerial working group had undertaken a study with the objective of finding out the ways and means for restricting wasteful practices in utilisation of petroleum products and conservation efforts to be adopted in the various sectors of economy. The study has identified a potential for conservation of petroleum products upto 20% in transport sector, 25% in industrial sectors, 30% in agricultural sector and 20% in domestic sector.

(c) and (d) Government have initiated various steps to promote conservation measures for petroleum products in the transport, industrial, agricultural and domestic sectors. These includes adoption of measures and practices which are conducive to increase fuel efficiency and training programme in the transport sector; boilers modernisation, replacement of furnaces and other oil operated equipments with efficient ones and promotion of fuel efficient practices and equipment in the industrial sector; standardisation of fuel efficient irrigation pumpsets and rectification of existing pumpsets to make them more energy efficient in the agricultural sector and development as well as promotion of the use of fuel efficient equipment and appliances like kerosene and LPG stoves in the household sector. For conservation of petroleum products, the oil refineries have undertaken/planned use of sophisticated technology, advanced control instruments and process control techniques, upgradation of low efficiency furnaces/power generating equipments, special attention to steam consumption, steam leaks and condensate recovery, Joint energy audit etc.

Government have also set up Petroleum Conservation Research Association (PCRA) which act as the nodal catalysing agency for promoting conservation of petroleum products.

Backlog of SC/ST

3849. SHRI MADHAVRAO SCINDIA : Will the PRIME MINISTER be pleased to state :

(a) the extent of backlog of Scheduled Castes and Scheduled Tribes employees in Central Government departments, category-wise; and

(b) the steps being taken this year to make good the backlog under the special drive undertaken by Government indicating the target contemplated, Category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). Central Government Department have so far reported the following backlog vacancies for the Scheduled Castes/Scheduled Tribes under the Sixth Special Recruitment Drive, 1996 for the Scheduled Castes/Scheduled Tribes :

	Scheduled Caste	Scheduled Tribe
Group A	151	112
Group B	164	118
Group C	2127	1932
Group D	578	1280

All Departments have been asked to fill up backlog vacancies by 31.3.1997, under the Special Recruitment Drive 1996.

[Translation]

Allotment

3850. SHRI LALIT ORAON : Will the PRIME MINISTER be pleased to state :

(a) the number of Members of Parliament who applied to the Delhi Development Authority for the allotment of DDA flats since 1992 till date;

(b) the criteria adopted for allotment of DDA flats to Members of Parliament;

(c) the number of Members of Parliament allotted flats on priority basis; and

(d) the time by which the flats are likely to be allotted to the remaining Members of Parliament?